

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 9th January, 2020 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 11 of 2020

A Bill to repeal certain enactments.

WHEREAS it is expedient that the enactments specified in the Schedule which are spent or have otherwise become obsolete, or have ceased to be in force otherwise than by expressed specific repeal, should be expressly and specifically repealed;

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventieth Year of the Republic of India as follows:—

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| 1. This Act may be called the Tamil Nadu Repealing Act, 2020. | Short title. |
| 2. The enactments specified in the Schedule are hereby repealed. | Repeal of certain enactments. |
| 3. The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; | Savings. |

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE SCHEDULE.**REPEALS.**

(See section 2)

Year	Number	Short Title
(1)	(2)	(3)
<i>PRESIDENT'S ACTS</i>		
1976	13	The Chennai City Municipal Corporation (Amendment) Act, 1976.
1976	20	The Madurai City Municipal Corporation (Amendment) Act, 1976.
1976	28	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Act, 1976.
1976	29	The Coimbatore Municipal Council (Appointment of Special Officer) Amendment Act, 1976.
1976	42	The Chennai City Municipal Corporation (Second Amendment) Act, 1976.
<i>TAMIL NADU ACTS</i>		
1878	VIII	The Tamil Nadu Coffee-stealing Prevention Act, 1878.
1922	VII	The Chennai City Municipal (Amendment) Act, 1922.
1930	X	The Tamil Nadu District Municipalities (Amendment) Act, 1930.
1949	XVII	The Tamil Nadu Entertainments Tax (Amendment) Act, 1949.
1950	XXIII	The Tamil Nadu District Municipalities (Amendment) Act, 1950.
1951	XXII	The Chennai City Municipal (Amendment) Act, 1951.
1952	VIII	The Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1952.
1953	VI	The Tamil Nadu Entertainments Tax (Amendment) Act, 1953.
1953	XIII	The Tamil Nadu Entertainments Tax (Amendment) Act, 1953.
1953	XVI	The Tamil Nadu Buildings (Lease and Rent Control) Amendment Act, 1953.
1954	I	The Tamil Nadu General Sales Tax (Amendment) Act, 1954.
1954	XIII	The Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1954.
1954	XIV	The Tamil Nadu Suppression of Immoral Traffic (Amendment) Act, 1954.
1954	XX	The Tamil Nadu General Sales Tax (Second Amendment) Act, 1954.
1954	XXXII	The Tamil Nadu Entertainments Tax (Amendment) Act, 1954.
1954	XXXV	The Indian Bar Councils (Tamil Nadu Amendment) Act, 1954.
1954	XL	The Tamil Nadu General Sales Tax (Third Amendment) Act, 1954.
1955	IV	The Chennai City Municipal (Amendment) Act, 1955.
1955	VIII	The Tamil Nadu General Sales Tax (Amendment) Act, 1955.
1955	XIII	The Tamil Nadu General Sales Tax and the Tamil Nadu Tobacco (Taxation of Sales and Registration) (Amendment) Act, 1955.
1955	XVIII	The Tamil Nadu General Sales Tax (Second Amendment) Act, 1955.
1955	XX	The Tamil Nadu District Municipalities (Amendment) Act, 1955.
1955	XXI	The Tamil Nadu Sales of Motor Spirit Taxation (Amendment) Act, 1955.

Year	Number	Short Title
(1)	(2)	(3)
1955	XXVI	The Tamil Nadu Buildings (Lease and Rent Control) Amendment Act, 1955.
1955	XXXI	The Tamil Nadu District Municipalities (Second Amendment) Act, 1955.
1956	III	The Tamil Nadu General Sales Tax (Amendment) Act, 1956.
1956	VII	The Tamil Nadu General Sales Tax (Second Amendment) Act, 1956.
1956	IX	The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Act, 1956.
1956	XV	The Tamil Nadu General Sales Tax (Third Amendment) Act, 1956.
1956	XXXII	The Tamil Nadu Tobacco (Taxation of Sales and Registration) Amendment Act, 1956.
1956	XXXIII	The Tamil Nadu General Sales Tax (Fourth Amendment) Act, 1956.
1956	XLIII	The Tamil Nadu Co-operative Societies (Amendment) Act, 1956.
1957	I	The Tamil Nadu General Sales Tax, Sales of Motor Spirit Taxation and Entertainments Tax (Amendment) Act, 1957.
1957	II	The Tamil Nadu Sales of Motor Spirit Taxation (Amendment) Act, 1957.
1957	III	The Tamil Nadu General Sales Tax and Sales of Motor Spirit Taxation (Amendment) Act, 1957.
1957	VII	The Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1957.
1957	XII	The Tamil Nadu Buildings (Lease and Rent Control) Amendment Act, 1957.
1957	XVII	The Tamil Nadu Payment of Salaries and Removal of Disqualifications (Second Amendment) Act, 1957.
1958	II	The Tamil Nadu General Sales Tax (Emergency Provisions) Act, 1958.
1958	V	The Tamil Nadu Entertainments Tax (Amendment) Act, 1958.
1958	VII	The Tamil Nadu Sales of Motor Spirit Taxation (Amendment) Act, 1958.
1958	XII	The Tamil Nadu Sales of Motor Spirit Taxation (Second Amendment) Act, 1958.
1958	XXI	The Tamil Nadu General Sales Tax (Amendment) Act, 1958.
1958	XXIV	The Chennai City Municipal (Amendment) Act, 1958.
1958	XXV	The Tamil Nadu District Municipalities (Amendment) Act, 1958.
1958	XXVIII	The Tamil Nadu Public Health (Amendment) Act, 1958.
1959	19	The Tamil Nadu District Municipalities (Amendment) Act, 1959.
1959	27	The Tamil Nadu General Sales Tax (Turnover and Assessment) Rules Validation Act, 1959.
1960	15	The Tamil Nadu Sales of Motor Spirit Taxation (Amendment) Act, 1960.
1960	19	The Tamil Nadu General Sales Tax (Amendment) Act, 1960.
1961	2	The Tamil Nadu General Sales Tax (Amendment) Act, 1961.
1961	8	The Tamil Nadu General Sales Tax (Second Amendment) Act, 1961.
1961	21	The Indian Stamp (Tamil Nadu Amendment) Act, 1961.
1961	34	The Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1961.

<i>Year</i>	<i>Number</i>	<i>Short Title</i>
(1)	(2)	(3)
1961	44	The Tamil Nadu General Sales Tax (Third Amendment) Act, 1961.
1961	56	The Chennai City Municipal (Amendment) Act, 1961.
1962	5	The Tamil Nadu General Sales Tax (Amendment) Act, 1962.
1962	13	The Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1962.
1963	6	The Tamil Nadu General Sales Tax (Amendment) Act, 1963.
1963	10	The Tamil Nadu General Sales Tax (Second Amendment) Act, 1963.
1963	16	The Tamil Nadu Buildings (Lease and Rent Control) Amendment Act, 1963.
1964	6	The Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1964.
1964	7	The Tamil Nadu General Sales Tax (Amendment) Act, 1964.
1964	11	The Tamil Nadu Buildings (Lease and Rent Control) Amendment Act, 1964.
1964	15	The Tamil Nadu General Sales Tax (Second Amendment) Act, 1964.
1965	15	The Chennai City Municipal Corporation (Amendment) Act, 1965.
1967	6	The Tamil Nadu District Municipalities (Amendment) Act, 1967.
1967	7	The Chennai City Municipal Corporation (Amendment) Act, 1967.
1967	17	The Tamil Nadu District Municipalities (Second Amendment) Act, 1967.
1970	30	The Tamil Nadu District Municipalities (Amendment) Act, 1970.
1972	1	The Madurai City Municipal Corporation (Amendment and Extension of Term of Office) Act, 1971.
1972	22	The Madurai City Municipal Corporation (Amendment) Act, 1972.
1972	25	The Chennai City Municipal Corporation (Amendment) Act, 1972.
1973	5	The Tamil Nadu District Municipalities (Amendment) Act, 1972.
1973	17	The Tamil Nadu District Municipalities (Amendment) Act, 1973.
1974	21	The Tamil Nadu District Municipalities (Amendment) Act, 1974.
1974	42	The Chennai City Municipal Corporation (Amendment) Act, 1974.
1975	13	The Madurai City Municipal Corporation (Amendment) Act, 1975.
1975	38	The Tamil Nadu District Municipal Councillors (Extension of Term of Office) Act, 1975.
1975	39	The Coimbatore Municipal Council (Appointment of Special Officer) Act, 1975.
1977	2	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Act, 1977.
1977	3	The Coimbatore Municipal Council (Appointment of Special Officer) Amendment Act, 1977.
1978	9	The Madurai City Municipal Corporation (Amendment) Act, 1978.
1978	12	The Coimbatore Municipal Council (Appointment of Special Officer) Amendment Act, 1978.
1978	14	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Act, 1978.
1978	23	The Tamil Nadu District Municipalities (Amendment) Act, 1978.

Year	Number	Short Title
(1)	(2)	(3)
1978	36	The Madurai City Municipal Corporation (Third Amendment) Act, 1978.
1979	6	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Act, 1979.
1979	7	The Coimbatore Municipal Council (Appointment of Special Officer) Amendment Act, 1979.
1979	8	The Chennai City Municipal Corporation (Amendment) Act, 1979.
1979	57	The Chennai City Municipal Corporation (Second Amendment) Act, 1979.
1979	58	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Second Amendment Act, 1979.
1979	59	The Coimbatore Municipal Council (Appointment of Special Officer) Second Amendment Act, 1979.
1980	19	The Chennai City Municipal Corporation (Amendment) Act, 1980.
1980	25	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Act, 1980.
1980	31	The Coimbatore Municipal Council (Appointment of Special Officer) Amendment Act, 1980.
1981	15	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Act, 1981.
1981	16	The Coimbatore Municipal Council (Appointment of Special Officer) Amendment Act, 1981.
1981	17	The Chennai City Municipal Corporation (Amendment) Act, 1981.
1982	16	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Act, 1982.
1982	17	The Coimbatore City Municipal Corporation (Amendment) Act, 1982.
1982	18	The Chennai City Municipal Corporation (Amendment) Act, 1982.
1983	12	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Act, 1983.
1983	13	The Chennai City Municipal Corporation (Amendment) Act, 1983.
1983	14	The Coimbatore City Municipal Corporation (Amendment) Act, 1983.
1983	24	The Tamil Nadu District Municipalities (Amendment) Act, 1983.
1983	43	The Madurai City Municipal Corporation (Amendment) Act, 1983.
1984	10	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Act, 1984.
1985	5	The Chennai City Municipal Corporation (Amendment) Act, 1985.
1985	6	The Coimbatore City Municipal Corporation (Amendment) Act, 1985.
1985	7	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Act, 1985.
1985	8	The Madurai City Municipal Corporation (Amendment) Act, 1985.
1985	25	The Tamil Nadu District Municipalities (Amendment) Act, 1985.
1986	2	The Tamil Nadu District Municipalities (Amendment) Act, 1986.
1986	5	The Chennai City Municipal Corporation (Amendment) Act, 1986.
1986	6	The Coimbatore City Municipal Corporation (Amendment) Act, 1986.
1986	7	The Madurai City Municipal Corporation (Amendment) Act, 1986.

Year	Number	Short Title
(1)	(2)	(3)
1986	8	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Act, 1986.
1986	32	The Tamil Nadu Municipal Laws (Amendment) Act, 1986.
1986	62	The Chennai City Municipal Corporation (Second Amendment) Act, 1986.
1986	63	The Coimbatore City Municipal Corporation (Second Amendment) Act, 1986.
1986	64	The Madurai City Municipal Corporation (Second Amendment) Act, 1986.
1987	15	The Tamil Nadu District Municipalities (Second Amendment) Act, 1987.
1987	23	The Tamil Nadu District Municipalities (Amendment) Act, 1987.
1989	4	The Tamil Nadu District Municipalities (Amendment) Act, 1989.
1989	16	The Tamil Nadu District Municipalities (Second Amendment) Act, 1989.
1990	17	The Tamil Nadu District Municipalities (Amendment) Act, 1990.
1990	33	The Tamil Nadu District Municipalities (Second Amendment and Special Provisions) Act, 1990.
1990	34	The Tamil Nadu District Municipalities (Third Amendment) Act, 1990.
1990	35	The Tamil Nadu District Municipalities (Fourth Amendment) Act, 1990.
1991	1	The Tamil Nadu District Municipalities (Second Amendment and Special Provisions) Amendment Act, 1991.
1991	14	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Act, 1991.
1991	19	The Tamil Nadu District Municipalities (Amendment) Act, 1991.
1992	26	The Chennai City Municipal Corporation (Amendment) Act, 1992.
1992	58	The Tamil Nadu District Municipalities (Amendment) Act, 1992.
1994	25	The Tamil Nadu District Municipalities (Amendment) Act, 1994.
1998	9	The Tamil Nadu District Municipalities (Amendment) Act, 1998.
1998	10	The Tamil Nadu District Municipalities (Second Amendment) Act, 1998.
2002	4	The Tamil Nadu District Municipalities (Amendment) Act, 2002.
2003	41	The Chennai City Municipal Corporation (Amendment) Act, 2003.
2004	23	The Tamil Nadu District Municipalities (Amendment) Act, 2004.
2004	24	The Tamil Nadu District Municipalities (Second Amendment) Act, 2004.
2005	8	The Chennai City Municipal Corporation (Amendment) Act, 2005.
2006	35	The Tamil Nadu District Municipalities (Amendment) Act, 2006.
2007	1	The Chennai City Municipal Corporation (Amendment) Act, 2007.
2011	17	The Tamil Nadu District Municipalities (Amendment) Act, 2011.
2015	18	The Chennai City Municipal Corporation (Amendment) Act, 2015.

STATEMENT OF OBJECTS AND REASONS.

The State Law Commission, Tamil Nadu has recommended in its various Reports to repeal certain enactments, as the said enactments have become obsolete and redundant. Therefore, the Government have decided to repeal such obsolete and redundant laws.

2. The Bill seeks to give effect to the above decision.

C.Ve. SHANMUGAM,
Minster for Law, Courts and Prisons.

K. SRINIVASAN,
Secretary.